copy of the evidence tendered before the Joint Committee of the Houses on the Bill to provide for better organisation and development of school education in the Union Territory of Delhi and for matters connected therewith or incidental thereto.

## MESSAGES FROM THE LOK SABHA

- I. THE DISTURBED AREAS (SPECIAL COURTS) BILL, 1972
  - II. THE STATE FINANCIAL CORPORATIONS (AMENDMENT) BILL, 1972

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha signed by the Secretary of the Lok Sabha:

(I)

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"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on the 15th December, 1972, has adopted the following motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Disturbed Areas (Special Courts) Bill, 1972:

## MOTION

'That this House do further extend up to the 30th March, 1973, the time for the presentation of the Report of the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith."

(II)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the State Financial Corporations (Amendment) Bill, 1972, as passed by Lok Sabha at its sitting held on the 15th December. 1972."

of the Bill on the Sir, I lay a copy Table.

## CALLINGATIENTIONTOAMATTER OFURGENT PUBLIC

to a matter of

urgent public importance

## IMPORTANCECONTINUED STRIKE BY THE MPLOYEES OF THE INDIAN INSTITUTE OF TECHNOLOGY, NEW DELHI

- R. K. CHAKRABARTI (West DR. Bengal): Sir, I beg to call the attention of the Minister of Education and Social Welfare to the continued strike by the employees of the Indian Institute of Technology, New Delhi, resulting in the serious dislocation of the normal functioning of the Institute.
- THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): Sir, the Class III and IV employees of the Indian Institute of Technology, Delhi submitted on the 31st May, 1972, a charter of 9 demands. These demands may be classified as follows:
- (1) Appointment of an Administra tive Standing Committee by the Board of Governors of the Institute to look into matters relating to recruitment, pro motion, disciplinary action, house allot ment etc. The Committee should in clude, among others, four representa tives of the Indian Institute of Techno logy Employees' Union and the Gene ral Secretary of the Students' Affairs Council. All disciplinary cases shall be withdrawn and referred to the Commit
- (2) Gradation list of each category of staff should be made public and promo tions should be made strictly according to seniority in each category; revision of the rules of internal promotions; Nonretrenchment of any employee and per manent absorption of all daily-wage, consolidated pay and work-charged staff and permanent appointment for all tem porary employees.
- (3) Facilities on the campus for the employees to conduct the affairs of their Cooperative Thrift and Credit Society, use of Seminar Halls, Auditoria and